

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.350/97 in
O.A.1168/97

(7)

New Delhi, this the 2nd day of March, 1998

Hon'ble Shri Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member (A)

M.P. Dixit,
S/o Shri Tej Ram Sharma,
R/o B-149, Ram Prastha,
Chander Nagar, Distt. Ghaziabad.

.....Applicant

(In person)

Versus

1. Shri P.V.Jaikrishnan,
Chief Secretary,
Govt. of N.C.T. Delhi,
Sham Nath Marg, Delhi-54.

2. Sh.S.Raghunathan,
Secretary (Education)
Govt. of N.C.T. Delhi,
Old Secretariat,
Delhi.

3. Ms.Satbir Silash,
Director of Education,
Govt. of N.C.T. Delhi,
Old Secretariat, Sham Nath Marg,
Delhi-110 054.

.....Respondents/
Contemnors

(By Advocate Shri S.K.Gupta)

ORDER (ORAL)

Shri Justice K.M.Agarwal

Shri S.K.Gupta, counsel for respondents states
that compliance of the directions made in OA-1168/97 has
been made and compliance report has also been filed.

JK

(8)

The applicant present in person does not dispute the fact that compliance report has been filed but he says that all those reliefs granted to him in OA-1168/97 have not been given to him. He submitted that he is continuing under suspension since 21.12.95.

We have gone through the copy of order made in OA-1168/97 filed as annexure C-3. We get from that order that the only relief sought by the applicant in that O.A. was for payment of enhanced subsistence allowance. We also find that the ld. counsel for respondents had made a statement that within the specified time, they would pass appropriate order after review of the suspension order and accordingly they were directed to issue appropriate order and communicate the same to the applicant. That compliance has been done. There was no further direction to revoke the suspension order of the applicant.

Under the circumstances, we are of the view that the directions of the Tribunal in OA-1168/97 have been complied with and there is no case to proceed further against the respondents. Application for contempt is accordingly dismissed. Notice issued, if any, against the respondents, are discharged.

Km
(K.M. AGARWAL)
CHAIRMAN

R.K.A.
(R.K. AHOOT)
MEMBER (A)

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